GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1824 ANSWERED ON:16.12.2013 CASES AGAINST PRIVATE PLACEMENT AGENCIES Alagiri Shri S. ;Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the data regarding registered cases with regard to private placement agencies is not maintained centrally;
- (b) if so, the reasons therefor along with the reaction of the Government thereto;
- (c) the details of mechanism through which such registered cases and unregistered private placement agencies are being monitored; and
- (d) the success achieved in this regard through the said mechanism during the last three years and the current year, year-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) & (b) Data regarding registered cases with regard to private placement agencies is not maintained centrally as it is the responsibility of the respective State Governments.
- (c) Ministry of Labour & Employment has issued guidelines on 30.10.2003 to the State Governments and Union Territory (UT) Administrations to consider regulation of the functioning of Private Placement Agencies. Subsequently, the Ministry requested States & UTs, in October 2010, to register placement agencies providing domestic workers specifically under Shops & Establishments Act.
- (d) It is not possible to quantify success of the efforts made by States & UTs in this regard as this information is not collected or maintained by the Central Government.